



SRM
 INSTITUTE OF SCIENCE & TECHNOLOGY
 Deemed to be University u/s 3 of UGC Act, 1956



ANNUAL MOOT COURT COMPETITION 2025

10TH ANNUAL MOOT COURT COMPETITION

Knowledge Partner



Media Partner



A++



Category 1
 with 12B Status



(2024)
 12th Ranked University



(2025) World Ranking
 one among 46 Indian Universities



(2024) World Ranking
 one among 91 Indian Universities



VERY GOOD
 QS 4 Star Rated Globally




(2024) World Ranking
 Ranked 5-7 in Indian Universities



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OFFICIAL INVITE



We, School of Law, SRMIST, take immense pleasure in inviting you to the Lex Eminence Moot Court Competition, 2025 scheduled from 3rd to 5th April 2025 at our institution. This year's moot proposition would be based on privacy laws in the era of artificial intelligence. The Rounds will be judged by Sitting and Retired High Court Judges, Legal Luminaries and Legal Experts to maintain the vigour and to get the best out of the teams.

Interested Institutions are requested to register through the link provided on or before 17th February 2025 and send their soft copies of registration form along with payment details before 27th February 2025.

PROF. DR. P. SREE SUDHA

Dean

SCHOOL OF LAW, SRMIST



MOOT PROPOSITION

WALTER WHITE VS. REPUBLIC OF INDIANA

- 1.** The Republic of Indiana, a vibrant and diverse nation, sprawls across a vast subcontinent with diverse culture, religion, language and history. Indiana comprises 28 States and 8 Union Territories with a total population of over 1.2 billion people. Indiana is a democracy governed by the Rule of Law and boasts of having the longest written Constitution in the world.
- 2.** Majority of Indiana's population is poor. However, for the first time in its history, over 60% of Indiana's population is below the age of 35. Seeing this as a unique opportunity to eradicate poverty and uplift the quality of life of its citizens, the elected national government in Indiana is focusing heavily on massive skill upgradation of its young population. However, due to the widespread use of drugs and narcotic substances by the youth in several parts of the country, achieving this goal has become a real challenge.
- 2.** Indiana, therefore, has a very strict policy against drugs under the Narcotics and Psychotropic Substances Act, 1999 which makes it illegal to produce, manufacture, cultivate, possess, sell, purchase, transport, store, or consume narcotics drugs or psychotropic substances.
- 4.** The Narcotics Control Squad (NCS) is Indiana's premier central law enforcement and intelligence agency tasked with combating drug trafficking and the use of illegal narcotics and psychotropic substances.
- 5.** In March 2023, as part of its campaign to create a drug free society, NCS conducted raids at several locations across the country. During one of these raids, in a major crackdown, the NCS arrested "Walter White", an Indian citizen, who is also known as the "Lord of Drugs" internationally. The arrest of Walter White, the Kingpin of Indiana's drug syndicate, was a huge win for the NCS as well as Indiana's elected government.

6. The chargesheet filed by the prosecution wing of the State against White alleges that he used to head the drug syndicate across Indiana. He was instrumental in funding several terrorist organizations and also promoted narco-terrorism thereby causing serious risk to Indiana's national/internal security.

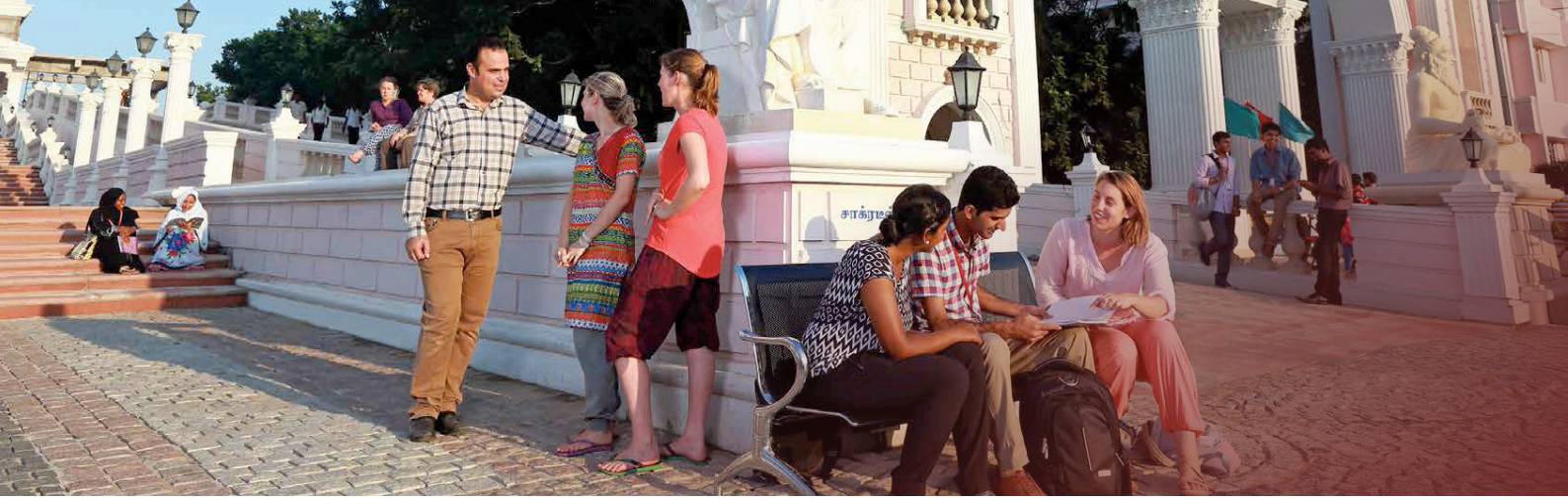
7. Walter White was arrested and lodged in the maximum security prison complex, Trihar Jail, in Indiana's capital city of Dille. As a prisoner lodged in Trihar Jail, White noticed that Artificial Intelligence (AI)-powered CCTV cameras were installed across the prison complex. Furthermore, he even noticed that the CCTV cameras were also installed inside the cell allotted to the inmates. Except the area allotted for 'convenience/washroom', every single corner of the cell was under surveillance 24x7. He further noticed that there was no spot inside the entire prison complex which was not monitored by the AI-powered CCTV cameras.

8. Shocked by this revelation, White addressed a letter petition to the Chief Justice of Indiana stating that the installation of AI-powered CCTV cameras inside the prison complex, and specially inside the cells of the inmates, was a violation of their fundamental right to privacy guaranteed under the Constitution of Indiana. He argued that prisoners too, have a right to life and liberty and such surveillance adversely affects their ability to fully enjoy such a right. He further argued that AI-powered CCTV cameras can also cause serious risk to the security of the prison complex as the common grid in which the entire recorded data is saved can be subjected to manipulation and theft. He therefore urged the Chief Justice to register a PIL on his behalf challenging the constitutionality of this executive action.

9. The Chief Justice of Indiana took cognizance of White's letter petition and, acknowledging the seriousness of the issues raised, decided to convert the same into a PIL.

10. Subsequently, White, through his lawyer, applied for bail before the High Court of Dille. The High Court was pleased to grant him bail, however, with the condition that he shall switch on his google location and share his live location with the SHO of the local police station at all times while on bail. White filed a Special Appeal against the order of the High Court. He argued that imposing a condition of such a nature amounts to a violation of his right to privacy.

11. The PIL as well as White's Special Appeal have now been clubbed together and listed for final hearing before a Constitution Bench of 5 judges of the Supreme Court of Indiana.



ISSUES

- A.** Whether installing AI-powered CCTV cameras/CCTV cameras inside the prison complex, including the cells of inmates, is a violation of their right to privacy?
- B.** Whether the imposition of the condition that Walter White will share his live location with the SHO of the local police station at all times while being on bail is a violation of his Right to Privacy?

DISCLAIMER

- 1.** The Participants should strictly adhere to the above-mentioned issues enumerated in the present moot proposition. However, participants can add sub-issues in the above-mentioned issues, as the case may be.
- 2.** The Laws of the State of Indiana are in Pari Materia with that of the Union of India and must be interpreted in its true sense and spirit.
- 3.** The events and the characters depicted in the present moot proposition are purely a work of fiction and hypothetical. Any resemblance to actual persons, living or dead, is purely coincidental.
- 4.** This moot proposition is purely intended for Moot Court Competition and educational purposes amongst law students.
- 5.** The contents of the present moot proposition are not intended to defame/denigrate/hurt the feelings/sentiments of any individual(s)/class/classes of individuals, institution(s), community/communities, or organization(s).

RULE BOOK

Date & Venue of the Competition:

Lex Eminence Moot Court Competition, 2025 is scheduled to be held from 3rd April, 2025 to 5th April, 2025 at the School of Law, SRM Institute of Science and Technology, Kattankulathur-603203.

Official Language :

The Official Language of the competition shall be English. All competition rounds, memorial and compendiums must be in English.

Eligibility :

All students enrolled in a 3-year LLB programme or a 5-year integrated LLB programme shall be eligible to participate in the 10th Annual SRM Moot Court Competition, 2025.

Participation Criteria:

Only one team will be allocated to represent each institution.

Team Composition:

- The team composition shall be as follows: 2 Speakers & 1 Researcher.
- Teams are barred from disclosing the identity of their institution during the course of proceedings in the Courtrooms. Any disclosure of team identities shall invite penalties including disqualification.
- Each team shall be provided with the team code at the time of the registration.



REGISTRATION :

The registration fee for the Competition is INR 3,500/ (Rupees Three Thousand Five hundred only). Registration fee is only payable by way of Account Transfer.

Bank Name: Indian Bank A/C No. 6314094173 Name of the account: SRM School of Law

IFSC code: IDIB000S181

Branch: SRM university, Potheri

Registration Link: https://docs.google.com/forms/d/e/1FAIpQLScP8PVwqGANsKA_4tojldpIIVG6KZcqZhaESCxzeT556nDibQ/viewform?usp=sharing

Travel form Link: https://docs.google.com/forms/d/e/1FAIpQLSd0Q1mWu571CaD_DwnFAaQ7BNtUvtLcSE-7bteB_Tno_Ye3LA/viewform?usp=sharing

Email ID: mcs.law@srmist.edu.in

Hard copy submission postal address:

Dean,
School of Law,
SRMIST, Kattankulathur,
Chengalpattu District, Tamil Nadu- 603203

The last date for receiving the soft copies of the Registration Form and Travel form is at 12 Noon, 27th February 2025.

Note: Soft-copy of the Registration Form and the Travel Form should be sent to the aforementioned email address.

DRESS CODE:

Inside the court room the participants shall follow the below mentioned

Females: White Kurta, Black Salwar and Black Dupatta or White Formal Shirt and Black formal Trousers/skirt along with the Black Blazer, Tie(Optional) and Black Shoes.

Male: White Shirt, Black Trousers, Black Tie along with Black Blazer and Black Shoes.

ACCOMMODATION AND FOOD :

Accommodation and food to the participating teams will be provided by the Organizer only from 3rd April 2024 to 5th April 2025 (8:30 p.m) The teams must bring along three (3) members. Any additional member shall not be entertained during the competition.

The participants must abide by the rules and regulations observed in the campus, non-compliance with which may lead to disqualification.

Note: Intake/use/mere possession of any prohibited substance (e.g. Cigarette/ alcohol/narcotic substance) is strictly prohibited during the stay throughout the competition, non-compliance with which may lead to immediate disqualification.



CLARIFICATIONS:

Clarifications to the Moot Proposition and the Rules regarding submission of the memorial shall be sought by sending an e-mail to mcs.law@srmist.edu in on or before 28th February 2025. Clarifications sent after this date shall not be entertained at any cost. The List of clarifications shall be released on 5th March 2025.

Memorial/Written Submissions: Teams shall email Soft Copies of both the memorials, in PDF and Microsoft Word formats, i.e., two (2) separate file attachments for the Plaintiff/Petitioner/Appellant and Defendant/Respondent, on or before 22nd March 2025, 11:59 PM to mcs.law@srmist.edu.

- a.** Late submissions will attract penalties.
- b.** Only the Team Code shall be specified on the memorial. Any reference regarding the participating institution shall result in immediate disqualification.
- c.** Amendment to the memorial shall not be permitted after submission of the soft copies. Variation found in the Hard Copy shall be penalized.
- d.** Six (6) Hard Copies of each of the Plaintiff/Petitioner/Appellant and Defendant/Respondent Memorials shall be submitted on or before 27th March 2025. Participants are advised to carry additional copies of their memorial for their own use. Copies submitted to the Organizing Committee shall be used for the evaluation of the memorial and for the Judges Bench for each of the Oral Rounds.

MEMORIAL

The Organising Committee reserves the right to use the memorial submitted by the participating teams, as it deems appropriate. The memorial submitted shall not be returned to the participants.

All memorial must be typed and printed on A4 sized white paper with font size 12, font type Times New Roman, line spacing 1.5 and justified alignment. The Summary of Arguments and Arguments Advanced shall not exceed 25 pages in total.

CONTENTS

- Cover Page
- Table of Contents
- Table of Abbreviations
- Index of Authorities
- Statement of Jurisdiction
- Summary of Facts
- Issues Raised
- Summary of Arguments
- Arguments Advanced
- Advanced Prayer



The cover page must only include the following in justified alignment except mentioned otherwise,

- Team Code on the right-hand top corner
- Name of the forum being approached
- Case type and number
- Case name
- Memorial on behalf of Plaintiff/Petitioner/Appellant or Defendant/Respondent.

Note: The colour scheme for the cover page of the Plaintiff/Petitioner/Appellant Memorial must be blue and of the Defendant/Respondent Memorial must be red. Citations for the memorial are to be in the form of footnotes only, endnotes are not permitted. Footnotes must not contain substantive pleadings and should not be communicative. All footnotes must adhere to the 21st edition of bluebook citation format.

The footnote font size is 10 and font type is Times New Roman with line spacing 1.0. The memorial must not contain annexures, photographs, sketches, exhibits or affidavits etc., violation of the said provision will attract penalties.

MEMORIAL SCORING

The Organizing Committee shall constitute a panel of judges with domain expertise, for the evaluation of the memorial. Both memorials shall be evaluated separately on a scale of 0-100. The criteria for evaluation are as follows:

CRITERIA	MARKS
Depth and quality of research	15
Proper and articulate analysis & clarity	15
Knowledge and application of facts	20
Legal analysis	20
Referencing	10
Presentation	20
Total	100

PENALTY

Penalty shall be imposed by Negative marking as per the following criteria:

Late Submission of Memorials: 2 marks per memorial for the first 12 hours after the deadline and 1 mark for every next 6 hours.

Wrong File Name: 1 mark per Memorial.

Exceeding page limit prescribed: 1 mark for each exceeding page.

Excluding relevant / Including irrelevant items on the cover page: 1 mark per violation. Exclusion of sections mentioned in 9.1: 3 marks per exclusion.

Failure to comply with Bluebook 21st Edition for Footnotes: 0.25 mark per footnote. Wrong Font Size: 0.5 mark per page.

Wrong Font Style: 0.5 mark per page. Wrong Line Spacing: 0.5 mark per page.

Failure to use correct colour coding: 2 marks per Memorial



ORAL ROUNDS

PRELIMINARY ROUNDS :

The preliminary rounds shall be conducted in two stages. Each stage will be one preliminary round where each team will represent either the Plaintiff/Petitioner/Appellant or Defendant/Respondent for that round. Sides will be determined by way of draw of lots. Each team will face a separate team and a separate bench in both the preliminary rounds.

Each preliminary round shall be for 40 minutes in total. Each team will be given a total time of 20 minutes comprising of oral pleadings, rebuttal/ surrebuttal. Time management is at the discretion of the team subject to a maximum of 12 minutes per speaker. The same must be communicated to the designated Court Officer of the Court Hall prior to the commencement of each round.

Each preliminary round will be judged by two judges, each of whom shall score every speaker on a scale of 0-100. The teams winning both the preliminary rounds will automatically qualify for the quarter final rounds. In case of one win and one loss, the total score of both the rounds will be taken in consideration.

In case of tie, the memorial score of both the teams will be taken into consideration. In case there are more than 8 teams with two wins, the first eight shall qualify for the quarter finals.

QUARTER-FINAL ROUND :

The top eight (8) teams shall qualify for the quarter-final round. The sides and against whom the team shall argue will be determined by way of draw of lots.

Each Quarter-Final round shall be for 60 minutes in total. Each team will be given a total time of 30 minutes comprising of oral pleadings, rebuttal/ surrebuttal.

Time management is at the discretion of the team subject to a maximum of 20 minutes per speaker. The same must be communicated to the designated Court Officer of the Court Hall prior to the commencement of the round.

The Quarter-Final round shall be judged by two judges, each of whom will score every speaker on a scale of 0-100. The team securing the higher marks will qualify for the Semi-Final Rounds, by virtue of a knockout win.

SEMI-FINAL ROUND:

The top four (4) teams shall qualify for the semi-final round. The sides and against whom the teams shall argue will be determined by way of draw of lots.

Each Semi-Final round shall be for 90 minutes in total. Each team will be given a total time of 45 minutes comprising of oral pleadings, rebuttal/ surrebuttal. Time management is at the discretion of the team subject to a maximum of 25 minutes per speaker. The same must be communicated to the designated Court Officer of the Court Hall prior to the commencement of the round.

The Semi-Final round shall be judged by three judges, each of whom will score every speaker on a scale of 0-100. The team securing the higher marks will qualify for the Final Round, by virtue of a knockout win.



FINAL ROUND:

The top two (2) teams shall qualify for the final round. Sides will be determined by way of draw of lots.

The Final round shall be for 90 minutes in total. Each team will be given a total time of 45 minutes comprising of oral pleadings, rebuttal/ sur-rebuttal. Time management is at the discretion of the team subject to a maximum of 25 minutes per speaker. The same must be communicated to the designated Court Officer of the Court Hall prior to the commencement of the round.

The Final round shall be judged by a panel of judges, each of whom will score every speaker on a scale of 0-100. The team securing the higher marks shall be adjudged as the winners of the Competition.

ORAL PLEADINGS

ORDER OF ORAL PLEADINGS:

The order of oral pleadings shall be as follows: Plaintiff/Petitioner/Appellant Speaker 1; Plaintiff/Petitioner/Appellant Speaker 2; Defendant/Respondent Speaker 1; Defendant/Respondent Speaker 2; Rebuttal by Plaintiff/Petitioner/Appellant; Sur-rebuttal by Defendant/Respondent.

During the course of the oral pleadings, no speaker shall disclose his/her identity or the identity of his/her institution by any means whatsoever.

If in case, the Plaintiff/Petitioner/Appellant does not raise for rebuttal, the surrebuttal is deemed to be cancelled.

Submission of compendiums, case laws, authorities to the judges must mandatorily be done through the Court Officer. All such materials must be verified by the Court Officer before the commencement of the round. Disclosure of the institutions name in any manner including abbreviations in such materials shall not be allowed for submission to the judges.

ORAL PLEADINGS SCORING :

The oral pleadings of each speaker shall be evaluated on a scale of 0-100 as follows:

CRITERIA	MARKS
Research Preparation and organisation	10
Answering questions/responsiveness to questions	10
Courtroom conduct	05
Knowledge and use of facts	10
Knowledge of the law	15
Organisation & time management	05
Legal analysis	15
Quality of Argument	10
Structure of argument	10
Rebuttal	10
Total	100

Scouting is not permitted and it shall be deemed to have happened if the Speaker(s), Researcher, or any other person affiliated with a Team is found:

Witnessing, hearing, observing, etc. the Oral Submissions in a Round, except where the Round is one in which the Team to which he/she is affiliated is participating in;

Reading the memorial of a Team except where, it is of the Team to which he/she is affiliated.



MISCELLANEOUS

The final decision regarding Implementation and Interpretation of Rules regarding Moot Court practice and procedures lies with the Organizing Committee.

If any one of the members of a Team is notified or informed of any detail or information concerning the Competition, it shall be deemed as if the said Team as a whole has been duly notified or informed.

The Proposition is neither intended to nor does it attempt to resemble any incident or any person, living or dead. Any such resemblance is purely coincidental. The Proposition is a fictitious factual account prepared for the purposes of the present

Competition only and it does not attempt to influence or predict the outcome of any matter whatsoever.

The copyright in the memorials submitted by the Teams shall vest with SRM Faculty of Law, Moot Court Society. The acceptance of such vesting is a precondition to participation in the Competition. The Rules governing the conduct of the Competition should be strictly adhered to. Any deviation thereof can attract penalties or disqualification.

Registration Fee once paid is non-refundable.

The Organizing Committee reserves the right to amend, alter, vary or change, in any manner whatsoever, the Rules governing the Competition, which would be communicated to the Teams within a reasonable period of time.

USING OF MOBILE PHONES/LAPTOPS OR OTHER ELECTRONIC GADGETS ARE STRICTLY PROHIBITED INSIDE THE COURTROOM. VIOLATION OF THIS WOULD AMOUNT TO DISQUALIFICATION.

The MCS and Faculty Convenor of the Organizing Committee of School of Law, SRMIST shall be the final arbiter for these Rules and any such decision made by them on any issue/dispute arising in relation to the Competition shall be final and binding on all concerned.

IMPORTANT DATES

Events	Dates
Registration Open date	1 st February 2025
Registration Close date	27 th February 2025
Last Date for Soft Copy Registration (Registration Form and Travel Form)	27 th February 2025
Last Date for seeking Clarification	28 th February 2025
Release of Clarification	5 th March 2025
Last Date for Submission of Soft copy of Memorial	22 nd March 2025
Last Date for Submission of Hardcopy of Memorial	27 th March 2025
Inauguration, Draw of Lots, Researcher's Test	3 rd April 2025
Prelims and Quarter Finals	4 th April 2025
Semi-Finals, Finals and Valedictory	5 th April 2025

AWARDS

WINNERS	Rs. 50,000/-
RUNNER UP	Rs. 30,000/-
BEST SPEAKER	Rs. 10,000/-
BEST RESEARCHER	Rs. 10,000/-
BEST MEMORIAL	Rs. 10,000/-

One month access to the SCC Online Web Edition to all participants

Three (3) one-year complimentary subscription to SCC Online Web Edition to be distributed to the winning team One-hour Online training session on SCC Online for all the participants. (Attending this session is mandatory)



DECLARATION

We, affirm that all the information provided in the registration form is true. Further, we declare that the institution and its team members will abide by all the rules and regulations as notified throughout the period of the competition.

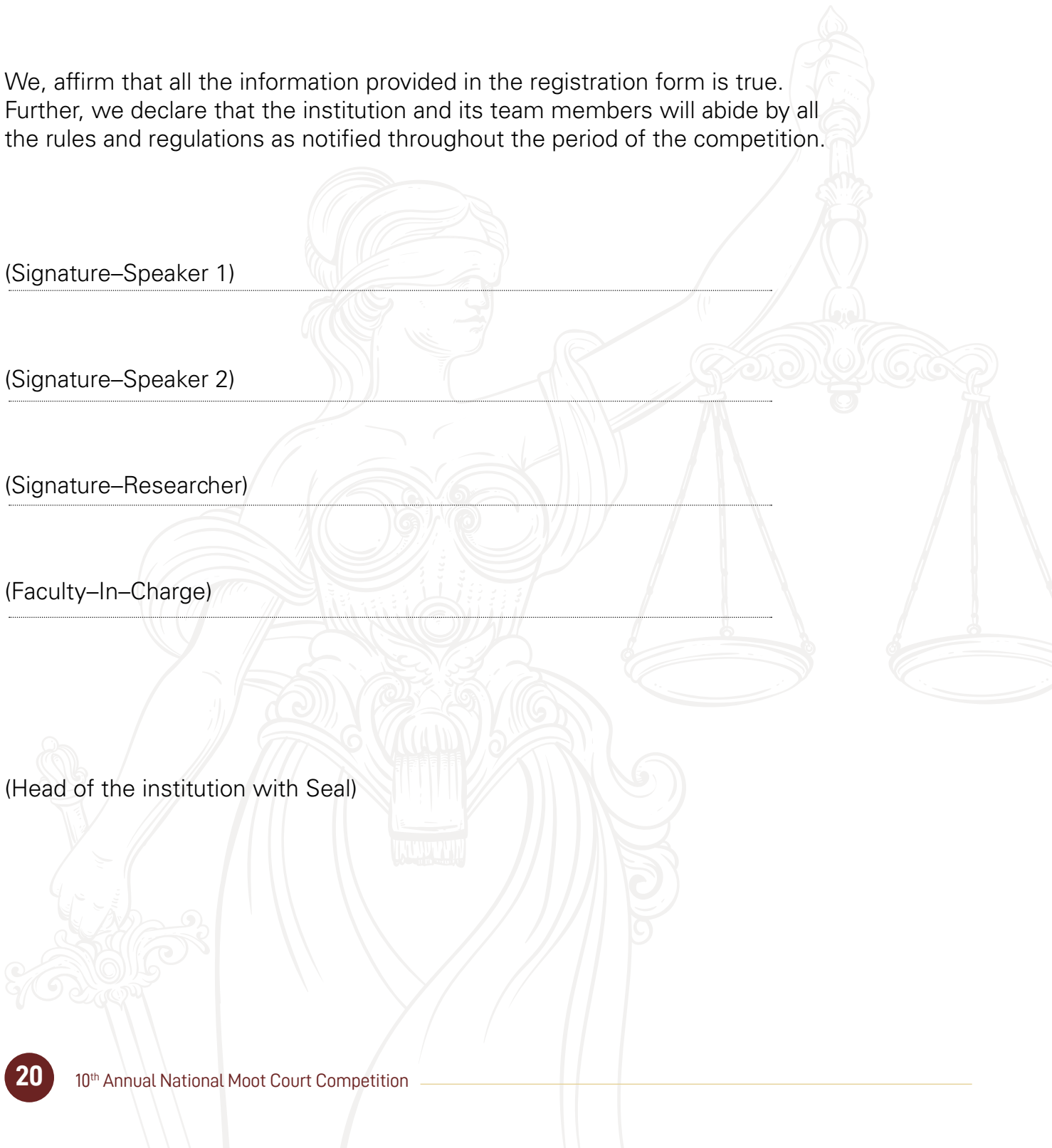
(Signature–Speaker 1)
.....

(Signature–Speaker 2)
.....

(Signature–Researcher)
.....

(Faculty–In–Charge)
.....

(Head of the institution with Seal)
.....



TRAVEL FORM

Name of the Institution: _____

Travel Mode: Bus / Train / Flight Travel Details: _____

Arrival Time: _____

Departure Time: _____

Accommodation Needed: Yes/No _____

Any other Details: _____

(Sign and Seal of the Head of the Institution)



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Dean

SRM School of Law

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Organized by Moot Court Society, School of Law, SRMIST

FOR CLARIFICATION

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